

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
ERNAKULAM

DATE OF DECISION

27 th FEBRUARY, 1990

PRESENT

Hon'ble Shri S.P.Mukerji, Vice Chairman
&
Hon'ble Shri A.V.Haridasan, Judicial Member

ORIGINAL APPLICATION No.81/90

Baby Paul .. Applicant

Vs.

1. Union of India, represented by the Secretary to Government, Ministry of Communications, New Delhi.
2. The Telecom District Manager, Ernakulam.
3. The Sub Divisional Officer, Telegraphs, Perumbavoor. .. Respondents

Counsel for the applicant .. Mr. P.Ramakrishnan

Counsel for the respondents.. Mr.TPM Ibrahim Khan, ACGSC

O R D E R
(Hon'ble Shri S.P.Mukerji, Vice Chairman)

We have heard the learned counsel for both the parties and gone through the documents on this application in which the applicant has prayed that he should be issued an Identity Card and reengaged as Casual Worker.

He has also prayed that his representations at Annexures 1 and 2 should be disposed of by the respondents expeditiously.

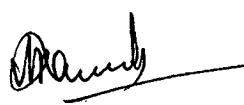
2. Having heard the learned counsel for both the parties we close this application with the direction to the respondents to dispose of Annexure 1 and 2 representations of the applicant dated 16.1.1989 within a

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period of one month from the date of communication
of this order.

3. We also direct that the respondents should give
an opportunity to the applicant to be heard in person
and to produce necessary documents, if any, establish-
ing his claim for the Identity Card and reengagement.
There will be no order as to costs.



(A.V. HARIDASAN)
JUDICIAL MEMBER



(S.P. MUKERJI)
VICE CHAIRMAN

27.2.1990

Ksn.